

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/MP/2021

- Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of the order dated 15.1.2020 passed by the Commission in Petition No. 63/MP/2019; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for noncompliance of the order dated 15.1.2020 passed by the Commission in Petition No. 63/MP/2019.
- Date of Hearing : 23.3.2023
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : DB Power Limited (DBPL)
- Respondents : Rajasthan Urja Vikas Nigam Limited (RUVNL) and 10 Ors.
- Parties Present : Shri Deepak Khurana, Advocate, DBPL
Shri Anand Ganesan, Advocate, RUVNL
Ms. Kritika Khanna, Advocate, RUVNL
Shri Purna Singh, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL

Record of Proceedings

During the course of hearing, learned counsel for the Petitioner and learned counsel for the Respondent, RUVNL made detailed submissions and concluded their arguments in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**